

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 777 of 2020

IN THE MATTER OF:

Mukul Agarwal

...Appellant

Versus

Royale Resinex Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Arun Srivastava, Advocate.

For Respondent: Mr. Bharat Arora and Mr. Gourav Arora, Advocates.

Mr. Umesh Gupta, CA

**Mr. R. K. Gupta and Ms. Swaralipi Deb Roy, Advocates
with Mr. Manish Kr. Agarwal, IRP.**

O R D E R

(Through Virtual Mode)

05.02.2021: Heard Shri Arun Srivastava, learned counsel representing the Appellant. Hearing on part of Appellant stands concluded. Heard Shri Bharat Arora, learned counsel representing Respondent No. 1 in part. Hearing remained inconclusive. Learned counsel for the parties shall be at liberty to file any additional compilation of relevant judgments.

Post the matter for hearing further arguments of learned counsel for the Respondents and the arguments of learned counsel for the Appellant in rejoinder on **23rd February, 2021**.

Interim direction to continue till next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc